15.17 hrs.

CIUJARAT BUDGET, 1974-75—GENF-RAI DISCUSSION

AND

GUJARAT STATE LEGISLATURE (DE-I (GATION OF POWFRS) BILL

MR CHAIRMAN We take item Nos 25 and 26 together

THE DEPUTY-MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIFF H. MOHSIN) SIT I bog to move*.

That the Bill to confer on the Presi dent the power of the Legislature of the State of Chiparat to make laws as passed by Rajva Sabha, be taken into consideration

The House is aware that in the procla mitton dated 9th February 1974 in re lation to the State of Courarat, the Presi dent his declared that the power of the State legislature shall be exercised by or under the authority of Parliament However a view of the otherwise busy sche dule of the two Houses it would be diffi cult for Parliament to deal with the various legislative measures that may be necessary in respect of the State and it would be even more difficult in situations requiring entergent laws and the Bill, therefore, secks to confer on the President the power of the State legislature to make laws in respaul of the State

It has been the normal practice to under take such legislation in relation to the States under the President's rule and the present Bill is on the same lines. Provision has been made for the constitution of a Consultative Committee consisting of the Members of Parliament in this regard Provision has also been made to empower the Parliament to direct modifications in the laws made by the President if considered necessary.

I request the hon Members to accept the legislative proposals before the House passes the Bill

MR CHAIRMAN We are discussing items 25 and 26 together Motion moved

That the Bill to confer on the President the power of the Legislature of the State of Gujarat to make laws, as passed by Rajya Sabha be taken into consideration.

SHRI 5 P BHATTACHARYYA (Ulu-Mr Chauman Sir we are opposberra) ing the Gujarat State Legislature (Delegation of Powers) Bill and the Gujarat We oppose them on the ground budget that the problems of Gujarat are not of Crujarat alone The situation created there has got a chain reaction. Though the Government says and though the Prime Minis ter sive that some anti-social elements are creating these problems that some affluent sections are creating these disturbances and some right reaction are creating those dis turbances the real problem is that the prices are rising the prices are going be yond the paying capacity of the poor peo ple and discontent is rising That the basic factor on which the Bihar problem has developed and Govern ment tited to stop it by force of repression police CRP bullets and arrests they could not stop it and things are deve loping in chain reaction Governmen' must go deep into the problem of food scarcity and the inability of our common people to buy the essentials at high prices. It is due Government's failure to supply food products and essential commodities at a proper price through the ration shops

When the new crop was ripening our Prime Minister sent a questionnaire to the Opposition Party leaders to suggest how the problems of procurement and also the food problem could be solved. We gave concrete suggestions. We have pointed out

^{&#}x27;Moved with the recommendation of the President

² LSS/74- 11

[Shri S. P. Bhattacharyya]

that this year our country is going to produce about 11.5 crore tonces of foodgrains and big owners who are not themselves cultivators control nearly forty per cent of cultivable land; they control nearly five crores tonnes of foodgrains. We gave our calculations on the cost of production plus 25 per cent profit and that came to Rs. 80 per quintal. These foodgrains can be sold in the ration shops at one rupee a kg., wheat or rice. The quantity was sufficient and the price was reasonable. But Government turned a deaf ear to this Government did not procure from the big owners. Procurement failed. They had been allowed to earn maximum profits and because of failure on the procurement front they could not supply food through the ration shops. Black-marketeers and profiteers took the maximum advantage to raise prices and discontent spread. To add fuel to the fire, it is said that during the elections the groundnut dealers gave Rs. 50 lakhs to the election fund and they got an unwritten licence to hoard groundnuts as much as possible. Similarly the sugar barons had a licence. The Chief Minister of Gujarat had to keep mum when the people's discontent was rising. The Central Government wanted to do only one thing, namely, sending the military the CRP to put down disturbances by arresting or shooting people. The discontent of the people could not be removed this way. The Government had to surrender at last. I have here some articles written in the Times of India newspaper. The youngmen who are leading the Nava Nirman Samiti to reform-Guiarat are not professional politicians. They are young men with а deep feeling for but. they have no people, idea of what to do. But, they are sincere. Yesterday, the Times Weekly published an article on Gujarat. In that, there is one quotation of Jawaharlal Nehru, given by one of the students. He is quoted as having said When conditions become intolerable, it is not only our right, but, it is our duty to revolt.' This is the spirit which has imbibed the students. After that, Government had to dissolve the Assembly

and promulgate President's Rule. But, is that the only solution?

If you do not change your throughout India, of satisfying the boarders and killing discontended people, things will not improve. Problems are bound to arise. So, if you are really serious to save democracy and the people, there is only one way. You should punish boarders and profiteers and help the people de-hoard, wherever there are profiteers, and make available foodgrains to the people at reasonable prices. Then and then alone. the problems can be solved. This is what the young men are doing. They want that foodgrain prices should be brought down and free and fair elections must be held there.

This is their demand; this is a very simple demand and a honest demand. But, if Government does not change their prohoarders, pro-profiteers and anti-people policy, the problems cannot be solved. Therefore, while participating in this discussion, I would request the Government to re-consider their stand and try to find out a real solution for these problems. They should check hoarding and profiteer-These people have sufficient stock with them. The Government knows about They can compel them to sell their surplus at a reasonable price. Then, people will be able to get foodgrains at reasonable prices. Then only, the discontentment of the people can be removed. Otherwise there is no alternative. The Government should try to face the situation in the country, with the cooperation of the people. They should take the cooperation of the people and the young men, who are leading the struggle there, in solving these problems. Then, this approach can be adopted throughout India. The problems can be solved and we can go ahead, Otherwise, the situation will become more dangerous. If the hoarders are allowed to do whatever they like, and if the Police and the Adiministration are there only to help the hoarders, then, you cannot remove the discontentment of the people. The will

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of the people, is more powerful than other external forces.

With these words, I oppose the Gujarat Budget and I would request the Government to take it seriously, and find out a real solution for the problems of the peorle, with the cooperation of the starving and fighting people.

SHRI D. D. DESAI (Kaira) . Sir. while supporting the Budget, I would like to make a few comments. The resources have been raised to some extent. But, the capital expenditure this year, i.e 1974-75. would be less than that of 1972-73 other words, developmental activities would not be the same as they were about a couple of years back. The revenue has been increased by the State Government by as much as Rs 7 croses on sales tax. Rs. 2.85 croies on operation of fair price shops etc. But the expenditure had gone up on account of the drought to the extent of Rs 9 crores. For the drought, the Central aid was not to the expectation of the State Government. The State had suf tered on account of drought last year and floods this year. On both the occasions, the State found itself relatively neglected and therefore, the activities were not to the fullest satisfaction of the people.

On the developmental side, we find that tunds are raised but they are not applied for that purpose for reasons of non-clearance of projects. Though the Planning Commission had approved certain projects in the past, somewhere they are stuck up and they have not been able to come through.

On the foodgrain side, we have found that the State had reduced crops during the last two years and supplies from outside sources were limited on account of zonal restrictions plus reduced allocations from the Centre. If the Narmada project had been completed, this one project alone could have meant a thousand crores of rupees worth agricultural products including foodgrains annually and at least 2 million tonnes of crude oil equivalent of

energy, which is equivalent in terms of foreign exchange to over Rs. 150 crores. I do not know why the Centre is hesitating to approve a project which has not only a national impact but which is definitely a gain for the State as well as for the Centre.

Coming to fertilisers, Gujarat has been requesting for fertiliser projects for a long time. Mithapur project was requested for 10 years back but it was rejected and it went through several modifications. (sularat Fertiliser Corporation has a people's investment but we find that the State people are asked to divert this fertiliser outside the State. Fertiliser projects are granted on a regional basis, maintaining certain balances. Therefore, no State should have over-capacity m fertilisers. That is how Mithapur was rejected at some point. If that is so, what logic is there in asking Guiarat Fertiliser Corporation to provide fertiliser to other States which have the projects but not the mind to produce. For instance, the Petroleum Minister said the other day that Durgapur had not produced an ounce of urea. This is quite unusual. When the other States clamour for projects and do not run them, the politicians of those States must be told that if they are interested in projects, they must underwrite the working of those projects. they are not doing so, under no circumstances should the taxpavers' money be diverted to such wasteful operations. fertilisers, we have suffered very badly.

Hardly 150 KM of Western Railway line in Maharashtra. Most of it is in Gujarat. So, the headquarters of this railway should have been in Gujarat. Fven from the point of view of efficiency, this should have been done. But for reasons best known to them, the Central Government are not conceding this demand. The State was neglected and there have been certain complaints that the perole are rising in agitation. We must recognise that the people in Gujarat are not the same as in some other under-developed States. They have political consciousness and they

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know which part of the bread is buttered. So, Government must transfer the headquarters of the Western Railway to Gujarat.

We have got natural gas and oil in plenty in Gujarat. But what is the benefit which Guiarat is getting out of it. There are hardly 200 persons belonging to Gujarat employed by this industry. From the Chairman down to the messenger, all the employees are from States other than Gujarat. Take even the latest Indian There is not a Petro-chemical complex. single Gujarati Director there. On the project in South other hand, take any India. You will find that from the Chairman to the lowest employee everyone is from South India. If this is the way in which the employment policy is handled by the Centre, I am afraid Gujarat State would be legitimate in asking for greater authority in the management of these industries by greater decentralisation of power. If the present trend continues. Guiarat would be within its rights in demanding nothing less than full authority to run this business, to run its own household.

Here I would like to refer to one more point. If you take any oil-producing country, the difference between the cost of production and the sale price is retained by it. Fverybody who reads newspapers knows this. We also know how much of benefit has accrued to the Centre out of the production of oil and gas in Gujarat. Why could they not share it with the State of Gujarat? This is one of the basic problems and naturally the people of Gujarat are inclined to ask this question.

Then, the headquarters of the Oil & Natural Gas Commission should be located either in Gujarat or in Assam, because they are the two States which produce oil. But today it is located in Dehra Dun for reasons best known only to the Government. This is creating unnecessary problems for the management as well as people in the field. Because of this there is lack of coordination between the headquarters and the field and so delay in the

exploration and development of oil resources to such an extent that we are unable to meet our present national emergency on account of shortage of oil with consequent heavy drain on our foreign exchange resources for import of oil.

Then, I come to salt. Nearly 60 to 70 per cent of India's salt is produced in Gujarat. Though the salt cess is collected by the Centre, it is not utilized for the improvement in the production techniques and there is no headquarters with laboratory for salt development in the State. The money collected from salt cess should be utilized for the development of salt works which are now in a miserable condition.

Then, production from salt-based chemicals is a great opportunity in a country where riots are taking place for want of goods as well as employment. The chemicals from salt have a great future in our country. Yet, nothing is being done in this direction and the salt cess amount is lying unutilized with the Centre.

Coming to job-oriented education, we saw during the recent riots the young boys being engaged in the destruction of furniture and other things in schools and colleges. It is not a sensible thing but it is done because of the frustration. Why is it so? If we go to the bottom of the problem we find that there are problems which we have to resolve One is unemployment. Now that possibilities exist for developing education on different lines. they should immediately consider adopting job-oriented education. Now we are wasting a large sum of money on education and the result is that we have got a very large number of educated unemployed. Then we provide schemes for utilising the people who are already educated in certain fields so sciences which do not bring any result. In other words, if a village boy goes to the college, he becomes unfit for farm work. He can do only white-collared work which is mostly non-productive. We should discourage students from taking to this type of education and thereby we can reduce this wasteful expenditure.

(Shri D. D Desai)

In the recent agitation we have found that a large number of boys, about 100, were killed and about 400 boys were injured. They have been asking for compensation. The Government of India is requested to look into this matter and give compensation within the means and the norms. I feel that there is a case for compensation so far as these boys are concerned; some of them belong to middle class and also poor class; they have been hurt, they have broken their limbs cannot say that they had not been violent. But all the same we must accept that damage has taken place and the Government of India is requested to give them compensation.

Then I come to the gas and power issues. Large quantities of gas are burnt away; this has been going on for the last more than ten years. It is time that we made full use of the gas. Burning away such a costly natural resource is a national crime. Therefore, I feel that no gas should be allowed to be burnt.

Several power projects have been pending with the Central Government, including the atomic power project Gujarat has a very strong case for atomic power project. The Gujarat State Government have already submitted power schemes to the Central Government and it is waiting for the approval of these schemes. We have the regional power grid But the link lines are pending; for example, Baroda-Barwaha line is pending Fortunately. Udaipur-Sabarmati link, I am told, has been approved. There are other links which have to be completed. Then that would complete the Western national grid. This is one of the areas in which we have to provide facilities to Gujarat State which is the western-most part of India. It must be recognised that the western-most State of India is Gujarat and not Rajasthan, Gujarat is closer to Iran and Middle-East than to Assam. Therefore, Gujarat has a long haulage so far as coal is concerned. Since there is no coal in the whole of western India, there is a very strong case for atomic power station and also for hydro-electric projects—the necessary potential for hydro-electric power is available in Gujatat.

There was the report of the khosla Commission. That report was made some ten years ago. At that time the circumstances were different. Oil was being sold at much lower prices. That was why nobody bothered about conservation of energy. Today energy has become an international problem, a world problem. Therefore, any energy that can be harnessed for development has to be looked into immediately. If the Khosla Commission has provided for 500 to 530 ft. dam height and if the site can take 550 to 600 ft. height, then why should we not go in for it? On the one hand we talk about national integration and on the other hand we talk just the reverse of it. When we form a part of the nation, when we are accepting the integrity and sovereignty of India, the consideration should be purely merit and not anything else And on merit rating I find that Dam height would anywhere be between 550 and 660 ft and at that height it would provide 1.5 million kw power generating capacity

Then there is the question about agriculture. One-third of India's cotton production is in Gujarat; 22 to 25 lakh bales of cotton are produced in Gujarat out of about 60 lakh bales produced all over the country. In other words, one of the finest cotton producing areas has not got Central Headquarters or Cotton Board or any research institute which can help to improve production or the quality of cotton. Now this is what is called neglect. Then, nearly 30 per cent of India's oil seeds are produced in Gujarat, but there are no beadquarters or Board or research stations, not even a full-fledged university of the type of Punjab or Pantnagar University. These sorts of dis-advantages are causing in the State a certain and definite amount of a feeling that Gujarat is the most neglected State in the whole of India. In fact,

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unfortunately, we have earned a reputation that Gujarat, left to itself, could solve its own problems. Yes, it can solve its problems, provided Gujarat people ultimately have a certain amount of no-restriction situation.

Under the Constitution, industries fall in Now. through some the State's sector. device or through various methods, the Central Government reserves to itself that authority. Now. industries with an investment upto Rs. 25 lakhs are in the hands of the State. But, by and large, the rest are taken over by the Central Government. Now, this is what we consider as playing with the Constitution or not giving the fullest play to the Constitution.

Apart from cotton and groundnuts, onethird of the country's tobacco is grown in Gujarat. Like that there are other cash crops also. Most of the cash crops do grow in Gujarat and they earn an enormous amount of foreign exchange as also help in import substitution, bothways. For doing this and also for further growth. irrigation, fertilisers and other inputs are required like technological inputs and also educational back-up is required. But what are the facilities available in my You can just make an investigation. This Government can make an investigation and you will find that nothing is provided by the Centre during the last 20 years. This is where our biggest grouse lies and I must bring to the attention of the Central Government that these things must be resolved at the earliest.

We have a large number of historic minor ports and nearly 1600 km, that is, one-third of India's coast-line in Gujarat. We are talking about development of ports and the development of the maritime trade. Fishing and many other things are also involved. Now, what have we done? With regard to the question of docks and dry docks and ship-building yards, we have proposed a ship-building yard in Gujarat. In Gujarat ship-building has been a traditional industry. You look up 5000 years

of Gujarat's history. They have dug up relics of Shipyards of 400 odd feet ships constructed 500 years ago at Lothal. That is a pre-historic shipyard. But, in spite of all this traditional skill and expertise, there is no ship-building yard located or ear-marked for Gujarat and we are trying to create an infrastructure at a place where it will take an indefinite time to develop. It is all right to put seeds in a barren place but it is futile to do so. You have to put them where the seeds will bloom.

What I am trying to say is that with such a long coastline of nearly 1600 km, the State has got so many ports possibilities besides for trading and fishing; for ship-building for the country; today the country is importing a large number of vessels.

Again I am telling you: look at the industries field. No where in India, the Government which has invested a large amount in the public sector units, is earning as much return as it is getting in Gujaiat. I challenge you that there is no industry in the whole of India where an equal investment is earning as much profits and return as it is earning in Gujarat. But we want to get bankrupt and invest at places where certainly losses will be the result. This is something which no sensible person will do.

We have today two public sector projects. What are they? One is the oil refinery. You know its history. Centre wanted to lay a pipeline, to start with, upto Bombay Refineries It was only the opposition of the local people who stood with pick axes on the road side and threatened that, 'We would break the pipeline if the pipeline was installed', that made the Government of India yield a refinery to Gujarat. Then IPCL is still to come. But I am informed that the local Petro-Chemical Chief has retired and the new outsider has been brought in as if Gujarat lacks commercial or industrial or technical acumen. ICPL downstream clearances are unit pending. The people are getting desperate. The activities.

general feeling is that many of the things would be more or less forgotten or watered down. There are large number of minerals like bauxite, flurospar, limestone, salts, and so on. Large number of units could come up in Gujaret in public sector or in the private sector or in the joint sector. The opportunities are there and the Government should expedite the developmental

With these words I support the Bill.

भी भोचेना मा (जयनगर) ' सभापति जी गुज-रात का बजट हमारे सामने है भीर यह इस पष्ठ-भूमि में हमा जब सदन मे भीर बाहर भी गुजरात के जनगण ने माग की थी कि वहां कि विधान मभा भग की जाय. मित मंडल भग किया खाय धीर उसके बाद राष्ट्रपति का शासन लागु हथा है। ऐसी स्थिति में मैं सरकार का ध्यान इस बात की धोर भीचना चाहगा कि जहा तक विभिन्न यामलो में उसका पिछश्रापन है भौर उसकी प्रयति की संभावना है उस बारे में मझ से पूर्व वक्ता न बहुत मी बाते बतायी, मैं उनको दोहराना नही चाहना ह, लेकिन यह कुछ धनीची बात जरूर है कि जहां नेल काफी है और अधिक नेल की खोज भी बल रहा है उसका केन्द्रीय कार्यालय गजरात में न होकर देहरादून में है। शायद गजरात में देहरादन की तरह ठडे पहाड नहीं है।

हाल में गुजरान में वहा के बहे भू-स्वामिया न काग्रेस के विमाजन के बाद जिम तरह नई वाग्रेस पर विधान सभा पर कब्जा कर लिया और जिम नरह से वहा के खेनिहर मंबदरों और गरीब किसानों को दबाबा गया, कुछ जगह एक नरफा उन पर हमले हुए, कुछ लोग मारे गये और उस के बाद शहरों के मुनाफाखोरों ने इन लागों से मिल कर जो महनी पैदा की जिम के खिलाफ़ विधार्थियों ने नब-निर्माण समिनि के द्वारा और खरकारी कर्मचारियों की 14 जुलाई की खिलाफ़ विधार्थियों ने स्व-निर्माण समिनि के द्वारा सौर खरकारी कर्मचारियों की 14 जुलाई की खिलाफ़ विधार्थियों के ग्रेस सरकार को अपदस्थ डीला पड़ा और विधान संभा को संग किया गया। भाज वहां राष्ट्रपनि का ज्ञासन लागू है तो क्या सरकार उस कोड़ का इलाज करने के लिये सैवार है कि नहीं ।

गुजरात में जो बोत मकदूर बरीब किमान हैं जिन को नरकार भपनी भाषा में स्थान धौर माजिनल फार्मर्स कहती है, उम नवके के लिये उन की जोत की सुरक्षा के लिये भीम सुधार कानून है लेकिन उम के होने हुए भी बड़े भ-स्वामियों ने उस कानून की अबहेलना कर के अपनी जमीन को हदबन्दी से बाहर रखा हमा है, तो धव जा थांडी देर के लिये राष्ट्रपति ज्ञासन लाग हुआ तो क्या इस समय मे उस भूमि मुधार कानन का लागू किया जाने वाला है कि नहीं जिस की चर्चा मरकार ने 1971 और 1972 के चनाव में की थी ? बड़े भुन्स्वामियों ने प्राउन्ड नट का स्टाक अपने पाम रखा और अच्छी पैदाबार के बाद भी वह महगे भाव पर बिकी, तो जो देहाती मे चोर बाजारियो का गढ पैदा हा गया है जो मुदखोरी भी कर रहे है, फ़ाज़िल पैदाबार की म्टाक भी करते है और इसरी तरफ जो समली मेहनत करने बाले है उन को कुचल कर उन पर मामाजिक और पार्थिक प्रत्याचार करते है जिस ने पिछले 7. 8 महीनो में काफी उग्र रूप धारव किया, ऐसे सूदखोरी भीर मुनाफाकारों के विरुद्ध राष्ट्रपति नामन काल में कुछ कदम उटायेगी या नही, यह मैं सरकार मे जानना चाहना है। गाव के गरीब किमानो न ममझा कि नई काग्रेम हमारे लिये कुछ घामाये लेकर धायी है धौर इसीलिये उन्होने 1971, 1972 के चुनावो मे नई काग्रेम का साथ भी दिया, भीर जब वह कुछ माग करने लगे तो उन्हें क्चला गया और उन्ही के द्वारा कुचला गया जिन का उन्होंने मन दिवा था। इम तरह मे उन के साथ विश्वामधात हुआ। तो अब राष्ट्रपति शामन काल मे उन बायदो की पूर्ति होने जा रही है कि नहीं?

इनी तरह ने भृमि सुधार धावस्यक हे जो मामाजिक ग्रीर ग्राधिक ग्रस्थाचार का हटाता है। वही परिवार जो मुनाफाखोरी करता है, गल्ला [भी भोगेन्द्र मा]

तिलहन बाजार में नहीं भाने देता. वही परिवार जो मुदखोरी कर के गरीब लोगों को बांधकर रखना है, वही परिवार जो तथाकथित उच्च जानि का है और गरीबो, हरिजनो पर मामाजिक धत्या-चार करना है, भीर वही परिवार जो निचले नवके को मत देने के लिये बच पर नहीं जाने देता. ऐसा जो गढ समानता और ग्राधिक विकास के खिलाफ बना हमा है उस को तोडने का उरादा भारत सरकार राष्ट्रपनि गामन काल मे रखती है या नही भीर भगर नहीं ता बिल्ली का दश्च की रखवाली दंकर जिम प्रकार दुध की रक्षा नहीं की जा सकती है उसी प्रकार सामान्य, गरीब जनता के हिता की रक्षा यह मन्कार नहीं कर पायेगी । ग्रगर इतना उपद्रव होने पर भी अगर यह चाहन हो कि बड़े भ-न्वामियो का खूल रखा जाय ता पील मोदी माहब देख चके न्या परिणाम गजरात मे हथा, और उसी रास्ते पर नई कांग्रेम खिमन भाई की सरकार गयी उम का क्या हाल हुआ यह हम मब ने देखा।

प्रत मेरी माग है कि गुजरात में चुनाव होने के पहले मरकार वहां के गांवा की व्यवस्था में परिवर्तन लाये । जा खेता में जातना है वह निर्वाध कप में कृष पर जा सके इस का समृचित प्रबन्ध हो । धीर वह तभी हा सकेया जो सूदखोरी करते हैं उन का ढा दिया जाय और जा खेती खुद करता है गरीब वही खेत का मालिक बने । इस नियम को गुजरात में लागू करना पढेगा।

इसी तरह से घहमदाबाद, सूरन, भटोच में बिम तरह में लोगों का घमतोय बढ़ा सामानों की चोर बाजारी के बारे में, घभी घखबार में निकला है कि राष्ट्रपति जानन के बाद चार हजार जगहों पर छापे मारे गये हैं, उस का स्पीरा हम जानना चाहेंगे कि यह छापे बोक स्थापारिया पर मारे गये या खुबरा व्यापारियों पर ? क्यों कि घनुभव यही बताता है कि जब सरकार एं, लान करनी है तो बड़े-बड़े व्यापारियों का बचा कर खुबरा बालों पर चोट करती है। इसलिये चार हजार जो छापे मारे गये वे किन के खिलाफ मारे गये, इस की शुक्रणा शंखी जी सबन को दें।

कपटे के उत्पादन में गुजरात सब ने धारो है, त्रेकिन शायव ही कोई मिल मालिक होगा, भले ही तस्वीर वह गांधी जी की रखता हो जी मोटे कपडे के उत्पादन की तरफ ब्यान देता हो। भरकार ने यह कान्त बना रका है कि मिन्तें जो कपडा तैयार करती हैं उसका एक हिस्सा मोटे कपड़े के रूप में उनको तैयार करना हीना नाकि जन गण को फायदा हो. उसके इस्नेमाल में जो कपडा द्वाना है वह उसको सस्ते दामो पर मिल मके । मैं नमझना ह कि ग्रहमदाबाद में मिल मालिक इस मामले में खलेशाम शोरी कर रहे हैं पूरा 420 का धक्षा कर रहे है। जितना वे कपड़ा पैदा करने है उसका बहुत थोड़ा हिस्सा दिखाते है कि उन्हाने तैयार किया है भीर उसका भी बहुत थोडा हिस्सा माटे कपडे के रूप मे तैयार करते है। देश के प्रत्य हिस्सा में भी बड़े-बड़े बचड़ा मिल मालिक यही करने है। लेकिन महमदाबाद उसका केन्द्र है। मैं चाहना ८ कि राष्ट्रपति के शासन-काल में भारत सरकार मजदूरों धीर धाम लागा के महयोग से, जन महयोग में जा इस भान्दालन में मामने भाषा है, मिल मालिको क माव कडाई में पेक आण और देखें कि साम लागों के इस्लेमान का जा कपडा है वह जिस धनुषान में नैयार होना चाहिये हो रहा है। उस मन्पात का बगया भी जा सकता है। लेकिन जा ब्रमपान निष्नित है उसको सा कडाई से लागु किया जाग और जा लोग उसकी धवहेलना करे उनको बेल में केवा जाए।

16. hrs.

नीजवानों ने बहा झान्दोलन किया वे प्रेल गए। लेकिन जो चोर बाजारी करने नाले हैं, जो बडे-बड़ें गल्ला चार हैं या कपडें के कानून को तोडने वाले हैं या जबीन की चोरी करने वाले हैं क्या उनकी प्रगत जेल में नहीं हो सबनी है? सगर आप ने एंसा किया तो गुजरान के बौबा को यह विश्वास हो आएगा कि सरकार देर से ही मही संभलने के शब्ने पर जा रही हैं।

बेकारी का मदाल भी है जो भयकर इस्स् में हमारे नामने विश्वमान है। यह इस्मरीं मा लाखों का मदाल नहीं है करोड़ों का मदाल है।

इसकी किरानागिरी में हल नहीं किया जा सकता है। इस विवास समस्या को हल करने के निए यह सम्भव नहीं है कि किसी मती, या प्रकसर के सहारे बैठकर इसका इलाज खोजने की काशिश की जाय। इसके लिए मामाजिक परिवर्तन करने की जकरत है। भारत जैसे देश से धीर उस मे भी गुजरात जैसे प्रान्त में यह भाषायक है कि मृट जोन के जो खेन हैं वहां पर खेती के लिए बाप सिचाई का प्रबन्ध करे, खाद बीज धादि रा प्रबन्ध करे, बैंको से कजों की उनके जिए मह-निवते उपलब्ध करे। ऋंती जिनका मध्य ध्रधा भीर माधन है उनके पाम गरूना हो निलहन हो, काफी माला में वह पैदा हो ताकी उनकी जैब मे पैना भाए भीर वे महरा मे नैयार मामान मारीद मके । सहरो का मामान खरीदने के किए जब उनके पाम माधन होंगे भीर वे खरीदेंगे ना क्यापार बढेगा धीर व्यापार ज्यादा बढेगा ना ज्यादा माल विकेशा भीर ज्यादा माल विकेश नी नग-नग कारखाने खलेगे देश में उद्याग बढेगे भीर लोगों का काम मिलेगा । देश में जो व्यक्ति-गत प्रजीवाद के समर्थक है वे भी धगर चाहते है कि वें कुछ दिन नक जिन्दा रह ना उनके लिए यह जरूरी है कि वह रैमाने पर मृत्रि मुधार हा । देश भृत्वा, नगा भीर कगाल रहेगा शहमदा-बाद के इर्द गिर्द धगर लाखी लाग भूख से मरेग भीर नगे रहेंगे तो कल कारखाने नही बढेगे, उद्योग नहीं वर्षेंगे भीर कल कारमाने भीर उद्योग नहीं बढेंगे तो हमारे को इंजीनियर है झाबरनियर हैं, ग्रेजुएट हैं, उनको नौकरिया नही मिलगी। यह मामना शासान मही है। बेकारी का सवाल हल ही इसके लिए जरूरी है कि सामाजिक परि-वर्तन हो, भूमि मुधार हो नाकि लोगो के पान पैसा प्राए, उनकी क्य जिल्ल बढे, देज की पूजी बड़े। देश के करोडपनि सा प्रजीपनि धार यह ममझते हैं कि जिस तरह में विशव के, यूरोप के पुंजीपनियों ने दुनिया को लुट कर धपनी पुंजी बढ़ाई हम भी अपने यहां के लोगों को क्षम कर, वबा कर, भूखा ग्या कर ,बाहर से मुनाका मूट कर अपनी पूंजी बढ़ा सकते है तो यह शामान काम नहीं है। वे धनर समझते है कि जिन तरह

से कोलम्बम को भेज कर नए समरीका का पना लगा गया था या बानकोडेगामा ने भारत का पमा लगा लिया था भीर वैसा कुछ वे भी आज की दुनिया में कर सकते हैं तो यह उनकी भूल है। दुनिया के कीने-कीने का पना लग गया है। विदेशी बाजार का भी पना लग गया है। ऐसी स्थिति में बेकारी की समस्या को इस करने के लिए यह बावश्यक है कि भारत के बन्दरनी बाजार की खाज की जाए, प्रन्दरूमी बाजार का बढाया जाए भीतर ही मोगा की कय शक्ति को बढाया जाय भीर भगर हम काम का करना है तो इसका मतलब यह है कि हम का दखना हागा कि देश की जो तीन चौधाई झाबादी है. खेली पर जिल्हा रहने वाली जा घाबादी है उसके पाम पैमा कैमे था सकता है, उनके धर में गस्ला कैमे या मकता है उनके बास्ते बसीन से अधिक पैदा करने वे लिए जिन माधना की बावश्यकना है उन माधना को कैसे उपलब्ध किया जा सकता है। मै समझना ह कि यह सब नभी हा सकेगा उस का फज़ल जमीन पड़ी हुई है उस जमीन का लेक्न के जा जानने बाले है उन्हें द दिया जात । जा बटाईदार है धीर उस रूप में बगैर काई काननी हक प्राप्त किए हुए जमीन जात रहे है उनका अमीन के मालकाता हक दिए जाए नाकि प्रतका उस्माह बढे धीर वे ज्यादा पैदा कर सके।

गजरान में तल उद्याम का बढाना, बपाम की पैदाबार बढ़ाना या उनसे सम्बन्धिन उद्यामा का बढाना थादि की जो मांगे हैं ये बहुन ही जायन मांगे हैं। लेकिन यह लम्बे दार का मामला है। राप्ट्रपति जामनकाल से कुछ एसे कदम उठाने की जरुरत है जिस की मांग सदन में भी की गई है और गुजरान के जनगण ने भी की है और उसका आपने कब्न किया है, नािक लाग यह समझे कि राष्ट्रपति का मामल होने पर पालिमैट का सामन होने होने हों है होने हों है हों हों हों है है हों है हों हो है हो है है हो है हों हो है हो है है है है है हो हो है है है है है है हो है

[श्री भोगेन्द्र शा]

की कोशियों की जा रही है ऐसा करके उस पर भी रोक सगेगी। प्रसंतोष को फैसाने की प्रति-जियाबादी ताकते को कोशिश कर रही हैं जिस में विदेशियों का भी हाय है और वह पटना के मामले मे जाहिर हो गया है उनके प्रयासी पर भी इस तरह से लवाम बाप लगा मकेंगे । हिमा के जरिये प्रतिकियाबादी ताकतें जो अपनी शक्ति को बढाने की कांशिय कर रही है उस में कुछ शांले भाले लोग भी फम जाते हैं भीर गलत धनमानो के साधार पर गमराह हो जाते है। इस बास्ते धमतीय जो है उसका इलाज करने की धावज्यकता है। गुजरात हमारे मामने एक मिमाल के रूप में आया है। अब उसका सुधार करके हम की विखाना होगा धौर एक मिमाल के रूप मे हम का उमे इसरो के सामने पेश करना हागा । राष्ट्रपति मासन के दौरान लोगों के असतीय को दूर करने का इलाज हम करना गर करे नाकि बाकी जगहों के लोग भी समझे कि हमें भ्रमत्ब्ट होने की जरूरत नही, निराण होने की अरूरत नहीं और कही न कही आणा की किरण बाकी है। लोगों का यह श्ररोसा दिलाया जाना चाहिये और उनको विश्वाम दिलाया जाना चाहियं काम करके पालियामेट के भीतर मदन के भीतर और बाहर पूरी झक्ति लगा कर कि देश की गाडी श्रागे बढ़ सकती है और इस मामले से गजरात में राष्ट्रपति के शासनकाल मे यह भावश्यक है कि उमका विकास किया जाए ताकि देश के लांग भी भाग्यस्त हो भीर उनको मन्त्रीय हो कि उनका लिए भी कठ ठाम कार्य लिया त्रायंगा ।

SHRI PILOO MODY (Godhra): I think who must realise why it has been necessary for Government to come forward with this budget. The fact of the matter is that after the 1972 elections, the Congress won what to them was a spectacular victory; and we started having a Government in Gujarat which was more concerned with party matters than with government. I think this is at the base of the evil that has overtaken our country all over. We have today even at the Centre a Government.

ment which is more interested in party matters than it is in Government, and as long as this mentality continues both at the Centre and in the States, all the anxieties which my hon. friend Shri Bhogendra Jha has just placed before you will come to nought. We shall have to create governments in this country which are interested in governing, which are interested in delivering to the people a fair share of the spoils of this country.

It was really fascinating to hear my honfriend Shri Bhogendra Jha charge and call everybody a chor; a peasant who cultivates is a land chor; a trader who supplies and trades is a hoarder and a chor; one who is producing or an industrialist is an industrial chor. If everybody in this country is a chor, the people who govern are also chors, because the popular slogan in Gujarat is 'Chlmanchor', 'Sarkar chor'. Was it his contention that only those who supported his party were not chors?

SHRI BHOGENDRA JHA: Those who are toiling in the factories.

SHRI PILOO MODY: The proposition was made that to the followers of his party, therefore, all land must be given, all houses must be given and everything must be given, having taken it away from the rest of the people. I am afraid I cannot subscribe to an ideology like that; where one thinks that the Government which is now in the hands of the Centre must deliver all the goods to all the people and not allow people to participate in the governance of this country.

Contrary to what the belief of a vast majority of the members of this House may be. I still think that democracy is the best system in the world, and I would like to preserve it in this country.

SHRI BHOGENDRA JHA: Are you serious about it?

SHRI PILOO MODY: And what to my friend, Shri Bhogendra Jha is fascism in India is really democracy and what is fascism in the country of his mentors he calls democracy. I do not want to enter into this battle of semantics with him.

SHRI BHOGENDRA JHA: We have here capitalist democracy and there socialist democracy.

SHRI PILOO MODY: I am afraid I cannot accept the proposition that you have democracy in those countries or that you will unhold democracy in this country. I think enough is known even about the Bihar riots for you to maintain silence.

SHRI BHOGENDRA JHA: I wish a long silence for you to see that.

MADHU DANDAVATE (Raignur): There is opposition in those countries, but that is behind the bars

SHRI PILOO MODY: The voice of dissent is also there, but it is heard only in the toilets.

So we have a situation where the people are demanding certain legitimate rights on the one hand, and on the other, the Government which is totally unconcerned with governing, totally unconcerned with anything except preserving itself in power. I would like you to think of this country. We have 20 lakh bureucrats on the one hand, we have 20 lakh politicians on the other and we have 20 lakh businessmen between the two, all in collusion with each other, all wanting to suck this country dry because from morning till night they have only one thought in their mind: how to make more money and plunder this country It is a collusion of these 20 lakhs. 20 lakhs and 20 lakhs-the figures are not important; may be it is 15, 15, 15 or 25, 25, 25. It is in this vicious circle we find ourselves. I call this a conspiracy of plunder. My friend, Shri Bhogendra Jha, is also involved in because he supports those very people whom he publicly abuses. Therefore, I find that we have 50 lakh people in this country belonging to these

three categories plundering this country from morning till night and they have all the power. What is ging to be left over for the common man? What you find today -rising prices, unemployment, corruption, shortages, every type of injustice total lack of government, lack of good government, lack of the good intention to govern is the result of all these things. Although each one of these people may individually feel something in their hearts, their collective behaviour is such that this party can no longer provide government.

140 seats out of 167-and you cannot govern! Why? Because somebody at the centre does not like somebody in the State and somebody at the State does not like somebody at the centre. Is this a valid consideration between governments? Yet this was the reason. I have good reason to believe that all the trouble that took place with the Government there was initially instigated by the Government over here.

The result is that the people finally had to take the matter in their own hands. The people's rousing anger normally has a safety-valve in a democracy, and that is the ballot box. But the ballot box has been so insulated from the rest of life in this country because of gerrymandering of constituencies; like vultures they sat over their constituencies throwing out areas that they do not like and keeping areas that they do like, followed by the communal equation and trying to incite communal passions, religious hostilities with massive doses of money over which this Government has a monopoly. When the laws of India say very clearly that companies may not donate to political parties, where does this money come from?

I found out yesterday the final figures of what the Congress spent in the UP and Orissa elections-Rs. 60 crores in Utter Pradesh, Rs. 8 crores in Orissa, of which Rs. 6 crores came from the Soviet Union. These are the figures.

SHRI BHOGENDRA JHA: And the rest from where?

SHRI PILOO MODY: I found out what was the expenditure this party has incurred —

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): The hon. Member has a right, of course, to have his own views. He is a very volatile Member, . . .

SHRI PILOO MODY: Don't tempt me. I do not want to say these things here.

SHRI K. R. GANESH: I am only pointing out that though he has every reason to criticise the parties, he mentioned a foreign country and he also mentioned Rs. 6 erores in relation to it. Even in his make-up you know his make-up—I think that in all seriousness, he should not say this. That is my point.

SHRI BHOGFNDRA JHA: Why should you worry?

SHRI K. R. GANESH: My difficulty is that you are joking with him.

SHRI PILOO MODY: Nobody can match this. But even with this money. I know with what difficulty they have won this untenable majority in both Orissa and Uttar Pradesh. After having done this, when everything fails, when even the propaganda fails, in spite of the fact that they have all the media concentrated in their hands, finally, you are left with the technical profession of stuffing ballot boxes. With all this, they have shown that they can get a bare majority, but can you govern? If you know how to govern, your bare majority is more than enough. but if you cannot govern, your massive mandate is uscless. This is the crux of the problem.

MR. CHAIRMAN: The hon. Member's time is up.

SHRI PII.OO MODY: Bells only for me?

MR. CHAIRMAN: Three minutes.

SHRI PILOO MODY: There were massive floods last year in Gujarat. All manner of rehabilitation was promised. No rehabilitation has reached the people; only little driblets. In one village, you will be ashamed to know, some people were given relief by being given a cheque for Rs. 11 as in the case of a man who lost his house; and the Government provided some cement sheets. The cement sheets were so fresh out of the factory that they had not even time to solidify and many of them broke in transport. A few weeks later, the Government came back and again said that they had made a mistake and therefore this cheque, the money, plus the cement sheets must be returned to the talati !

There are areas where dams were built to a height of say 251 feet, and they found that villages which were at a height of 248 or 249 feet have not been rehabilitated for seven to eight years. These villages have been left there. I would. therefore, say that the Government is directly responsible for the floods that caused so much misery to those people living in the villages below the level of the dams that the government had built. This happened in my constituency, in the Panchmahals. No measure of relief has been provided. When this revolution took place in Gujarat, was it a bloody revolution. such as my friend would like to call n? It was a very peaceful revolution; it was a revolution in ideas, a revolution of will that we will have a good government

Therefore, even if you can manipulate the elections, you cannot manipulate the Government. They took resignations from each and everyone, severally and collectively from those who had been elected under these false pretensions. This question of dissolution is really amazing. I would like to ask the Minister: What did you dissolve on the 14th? The people had already dissolved the Assembly. More than one hundred resignations had been collected by them. So, this is only a Presidential Proclamation, a sort of order in the air. This

is also issued by the Government. hon, Minister Shri Uma Shankar Dikshit said that the Governor had done the right thing. I would like to remind Mr. Dikshit that we have seen too many of these We know who decides these things. There is no point in saying that the Governor had done the right thing. The poor Governor had no say in the matter at all, and the Governors of Provinces have now become merely chaprasis of the Home Ministry and the Home Ministry itself a clerical department of the Prime Minister's secretariat. What is the point in cheating the people and saying that the Governor had dissolved the Assembly?

The only violence that took place in Ciniarat during the revolution was also created by the Home Ministry, under instructions from the Home Ministry created by telling the police, the CRP, the SRP and the PAC to misbehave. I have seen it with my own eyes. I have gone from house to house. I really went to nuise my constituency and I ended up by paying a series of condolence calls. At 11 O'clock the police arrived in a town called Dohad, and without any provocation there was no procession; there was no slogan; shouting, no people were assembled and there was no curfew II (relock they came with a prepued list of people whom they were going to teach a lesson. They went from house to house, indiscriminately smashing everything that was breakable; and they took a particular fancy for wall clocks. With the butts of their rifles they broke down the doors and ventilators, anything that could be broken and smashed everything including every wall clock. The wall clocks stand there today in eloquent testimony showing at what time the police came and nampaged that house. If they found women they went in and abused the reputations of these women. For no provocation at all. I can understand if there was a morcha and some firing took place. There was

absolutely no provocation. In Halor, two girls were standing on the second or third floor of a building and were looking at the commotion. One of them was shot dead. One little boy, a Harijan boy of ten had gone to fetch a little milk so that they might have tea and he was shot dead. It was meaningless shooting. No shells had been exploded and no warning was issued and no lathi-charge took place-Only trigger-happy policemen were on the rampage. I do not believe that the police behaved like that. The police are our friends; the police are there to protect us; they do not behave like that unless they have been forced or ordered to do so. After all what does the police consist of? The police torce is made up of our brothers, uncles, fathers and children; they do not do things like that... (Interruptions) This is the sort of carnage that the police went on. If there were less than 100 deaths it is greater glory to the people of Gujarat that they brought down a Covernment, the resignation of a Ministry and dissolution of a House. They will continue to struggle to bring down the prices and get rid of corruption. What is corruption, if not black money?

SHRI BHOGFNDRA JHA: Black marketing and hoarding?

SHRI PILOO MODY: That is corruption. Only when you and the Minister take money, there is corruption? No. All black money is corruption Therefore, Sir, while bringing down corruption, they will have to bring down the corrupt Government that is ruling the country. Without corruption, this Government cannot rule To get 60 crores of rupees for UP, they will have, with their own eyes open and under their very nove, to permit corruption to the extent of Rs. 200 crores, so that Rs. 60 crores could be collected by the Congress. There is no other way by which they could get that money

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): This [Shri Uma Shankar Dikshit]

is false. I will challenge him to show some trace of evidence or reasonable cause for suspicion, while making such a totally false and fantastic allegation.

SHRI PILOO MODY: The Home Minister has just maintained that he fought the election

SHRI UMA SHANKAR DIKSHIT: I am contradicting this. A joker's part suits him better than making this kind of serious allegations. (Interruptions)

MR. CHAIRMAN: Mr. Piloo Mody, please conclude.

SHRI PILOO MODY: Sir, I do not know why the hon. Minister is making this hot-tempered denial. By this, is he implying that he fought the election without any money? Is it that which you are implying? If you are not implying that, I want to know from where you get the money.

SHRI UMA SHANKAR DIKSHIT: It is none of your business. Let all parties give their accounts. I will be the first to do it

SHRI PILOO MODY: Now, it becomes 'none of your business'! What is the point in denying this? What is the point in defending a situation like this. Whether it is Rs. 60 crores, or Rs. 6 crores, it is immaterial. The fact of the matter is that, money is collected through corruption. It is against this corruption that these boys are fighting. Therefore, let us not be angels when we are not. It is this corrupt money that has made the elections corrupt. Unless you have free and fair elections in this country, nothing is going to survive.

(Interruptions)

I will give the whole list. Do you think that these things will remain secret? I will give chapter by verse. Not only that, I will give the names of those who collected it. I will also give the list of couriers

who took it over there. Do not unnecessarily tempt me. I am trying to improve the country. It is not a duel between you and me. It may be a duel between Mr. Bhogendra Jha and me, but it is not a duel between you and me.

16.27 hrs.

[MR DEPUTY-SPEAKER in the Chair]

Therefore, Mr Deputy-Speaker, Sir, the Central Administration which has taken over in Gujarat, I think, will be a little wiser than the State Government was. My friend, Mr. D. D. Desai, has given a whole list of things that you can do. He is a very scholarly and studious fellow. He has given you a whole list of thing that you can do. Kindly do that. I wish you were more agitated about the allegations made by my friend, Mr. D. D. Desai, who is a member of your own party, than the allegations made by me, which have only to do with party matters. Therefore, my first charge stands vindicated that people in Government are more concerned with party matters than they are with governing this country.

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South): Sir, I support the Gujarat Budget and the Gujarat State Legislature (Delegation of Powers) Bill. While doing so, I would also like to explain the views of myself as well as my party and the Government which is responsible for the nation's progress.

Sir, I am really surprised to hear the comments from the Opposition, specially, from the Swatantra Party and its leader. The allegations and remarks are made in such a way that this shows the way in which they behave and put forth their views before the people. I appreciate one's wisdom, when that arises out of the sentiments of the people or out of the natural course of action of the people. But, I cannot appreciate those who really express their anger and agony, against the Government and the Administration, due to their own frustration either within their party or out-

side. Before the Gujarat Assembly was dissolved, Shri Morarji Desai was fasting and the opposition parties, specially the Swatantra Party, supported that fasting against violence, arson and looting and demanding peace. Peace cannot be a permanent concept without solving the problem behind peace. We have been seeing for the last few years that there are a few political parties who only rise on occasions when people are distressed to exploit the anger of the people, but when Government comes forward with legislation to implement the things for the people, they not only oppose it but consistently try to sabotage the whole programme all over the country. I do believe in our country there are things which can be considered corrupt but I do not subscribe to the views of Mr. Mody who has just said that our Government is only based on the money of big business people or landlords and not on the people who really support and stand by us. I submit that since the very beginning, even before the freedom movement until today. main root of our party is not within Parliament or Assemblies, not even within the criticism of other political parties, but it is in the hearts of the millions of the people of our country and I do believe it will continue to do so. I also believe that our party and Government has a role to play among the people which they are trying to play.

Coming to the Gujarat incidents, I have seen yesterday some comment in leading newspapers that the students there demand a classless society. Some of them believe that peace cannot be the guarantee to the achievement of the objectives we I frankly submit that whether it is Gujarat Bihar or West Bengal or any State, the people in general and youth in particular cannot get a classless society without having a clear, political and ideological concept of Government or a clear ideological confrontation with the forces which are opposed to a classless society. That is our party's pledge also. I do believe it is only, possible to achieve it by political parties through political arrangements and democratic institutions and I do consider the Parliament and Assemblies as the biggest forum for that performance. It is a fact that the Government must be much more responsible to the desires of people. I do feel that in the last few years, in spite of many problems drought, flood, etc., and even some international problems, our Government tried to implement the things in the right time. But there was no cooperation from the opposition political parties and the deep-rooted vested interests, the mill-owners and landlords, did not permit the creation of an atmosphere in which the people could feel a greater involvement in the things the Government was trying to do. That is the only mistake we have committed.

In Gujarat, if you want to meet challenge, it can only be met by fulfilling the pledges of the Congress Party and the lesson Government. The of Guiarat you should not be angry with the people of Guiarat who are angry for the last few really you should not be angry with the students and youth who took up arms against corruption, but you should be very strict with the mill-owners of Gujarat, the big business houses of Gujarat, the capitalists of Bombay, Calcutta and Madras and ensure that they do not get any further scope for expanding their business, that they do not get any further licences and that they are not able to conceal or hide their property and act in a way which ultimately create tremendous frustration among the people in general.

If we look at the Gujarat incidents, even though the students and youth took up the cause in the beginning, for the last 15 days I have been hearing in Parliament that the leaders of the opposition were partners in this revolution. I do feel that the time has come when truth must be told. Sri Ramakrishna Paramahansa said. "If money is lost, nothing is lost, if health is lost, something is lost; but if character is lost, everything is lost". I apprehend we are

[Shri Priva Ranjan Das Munshi]

losing our national character for lack of courage and truthfulness.

I would like to say that the students and youth in the beginning had courage enough to take up the fight against corruption, to take up their genuine grievances but, in the later part of the movement, the entire movement took a different direction and it was systematically organised by the fascist method by those who opposed our bank nationalisation, the take over of the wheat trade and all our progressive legislation for the last three years. I have seen a pamphlet issued by Shri R Amin, who was the President of the Federation of Chamber of Commerce and Industry. In that pamphlet, which was printed in millions, it was mentioned that the anger of the people was because of the anti-people policy of the Government, those policies were due to leftist pressure and, therefore. the movement should continue. These are clear indications as to what the big business houses want to do.

The students and youth first came forward because of the scarcity of food and the price rice in hostels. But when the students revolted they were not against democracy, the Constitution or Indian integrity. But in the last few days of the movement you must have seen the writings in the walls of Ahmedabad. They were talking of Swatantra Gujarat. In the walls of Baroda it was mentioned that raw materials and things should not go out of Gujarat The hon. Member Shri Desai, when he spoke earlier, was pleading that in some of the installations in Gujarat the employees should be only from Gujarat.

Well, this cannot be the alogan of a party which stands for national integration, which stands for nationalism. In the last stages of the movement in Gujarat it was controlled by those forces which were opposed to democracy and which wanted to bring in fascism in this country, forces which pose a serious challenge to the Government. It is not enough to arrest

the hoarders and profiteers. They should be paraded through the streets of Ahmedabad to expose them, to show to which party those people belong.

When Shri Morarji Desai was on fast, who are the people who come to give telegrams? The students and youth are not the criminals. They took the right stand and deliberate attempts were made by them to expose corruption. But very soon the movement passed into the hands of undesirable people.

When Shri Piloo Mody spoke in Parliament, when the representative of Congress (O) spoke in Parliament, they spoke as if their sympathies are with the people. I laughed when I heard their speeches. They are not for the people and nor are they sympathetic to the people. They are deliberately the people or forces which created an atmosphere in our country which led to this tremendous frustration in the student community (Interruptions). It is my proud privilege that I joined this party when Shri Moraiji Desai was not in the party. It is my privilege that the students and youth joined this party when Morarji Desai and Shri Patil were not in the party.

Shri Piloo Mody made the fantastic allegation that we got money from the Soviet Union. I do not express any anger to him Sometimes I consider him to be an innocent child outside the House, and inside the House I sometimes feel that he completely requires a phychiatric treatment. (Interruptions). He is angry because we have signed with the Soviet Union the Treaty of Frienship and Cooperation, I know, this is his anger, and to show his anger he takes all the chances and all the occasions and he tries to put our party in a manner as if we are taking money from foreign country. I know how his party Is it not a fact that Lala Charat Ram of the Federation of Indian Chambers of Commerce and Industry was the Treasurer of his party, was the fund-collector of his

party? Is not a fact that there were mandatory circulars to the employees of the factories to read the Swatantra maga-(Interruptions) If you believe that, by this way, you will take the flavour of revolution, you are a fool, you are living in the dark old days, and the days are not far off when the students and youth will not only change the administration but those parties which are anti-people in the country. In U.P. and Orissa, in whatever elections they have fought, I know how they fought. Do you want to know how we got money? We got money from the party people. (Interruptions).

I submit that, for good industrial relations, this is the opportune moment for Government to bring such ordinances and take such action to implement those things which can reveal the truth what Congress stands for. In one stroke the whole Guiarat can he changed. Let this government implement firmly the urban property ceiling in the President's Rule. Let this Government take over the edible oil management of the entire Gujarat. I et this Government send representatives of working class to the textile Then the entire politics of Gujarat will be changed in the right direction for which the students fought, for which youth sacrificed their lives and blood. To divert the attention of the people, they are trying to issue leaflets, 'Gujarat people not for the Government, not for Congress; this is an anti-Congress wave'. If against Congiess some progressive party stands works for the people then that may come. But if Mr. Piloo Mody and the Cong(O) feel that, with the dissolution of the Assembly, the people of Gujarat are going to bring landlords and big business magnates, they are fools. The trend does not indicate that.

I would like to submit two other important points about (iujarat. The conditions of cotton weavers and the employees working in textile factories in Gujarat are very poor. In this movement, much has been said in the press, the working class and the

peasents did not participate. The working class and the peasantry had their support against corruption; their anger was genuine against price-rice. My appeal to Mr. Piloo Mody and all other political parties ou the Opposition is this. Let them accuse the Government, let them accuse Shrimati Indira Gandhi and her Government, but let them meet the milliowners and ask them what profit they have earned during the last two years in the textile industry and what proportion they gave as an interim relief or bonus to the working class due to price rise (Interruptions) Government is not an abstract thing-(Interruptions). Let them behave like a dynamic revolutionary. Then those people will be exposed.

Universities and colleges are open in Gujarat Mv appeal to the government under the President's Rule is this. them form a sort of students' Consultative Committee with the Government so that the students and youth leaders feel some involvement, so that they feel that during the time of President's rule, they are also partners in the making of new Gujarat, in implementing those things for which the Congress party stands. If you can that, then I do believe that the Gujarat people, the Gujarat youth and students may, for the time being, go against the Congress party, but they cannot against democracy and, they should not go against democracy. If you cannot do then I do strongly feel that the game which has been played by the fascist forces, which are also partners with the imperialist agents of this country, in Gujarat will continue in other places also.

With these words, I would like to conclude my speech and I do feel that the realities of Gujarat should be well spon sored and responded to by our Government during the President's Rule.

MR. DEPUTY-SPE KER: I do not know what was spoken by other Members before I came. If what Mr. Das Munshi said was in refutation and in retaliation of

[Mr. Deputy-Speaker]

what was said before, it is perfectly in order.

But I would like to put the discussion in its proper perspective, because I think that we are going off the rails completely...

PROR MADHU DANDAVATE: Why not you also speak?

MR. DEPUTY-SPEAKER: Some day I will, in the very near future.

We had a full-scale debate on the Gujarat situation just a few days ago. happened there, whether what was done there was correct or not, who was blame or who was not to blame-on all that, we had a full-scale discussion. We need not go into it now and we need not repeat it here. Now, we are discussing the Budget of Gujarat and, linked with it, we are also discussing a certain legislative proposal to confer on the President the powers of this Parliament to make laws in respect of Gujarat. Now you might say whether the Budget proposals correct, or are adequate or are not adequate or what more has to be done...

SHRI PILOO MODY : Who has seen them?

MR. DEPUTY-SPEAKER: It has been presented to the House. Have you not seen it so far?

SHRI PILOO MODY: Where was the time to read them?

MR. DEPUTY-SPEAKER: This is no excuse.

SHRI PILOO MODY: When you make a suggestion, it should be a practical one.

MR. DEPUTY-SPEAKER: I am maklng a practical suggestion and that is that you keep quite for a minute.

Now, the Minister of Finance has already presented it. The Members could have

got hold of it. It only shows that Mr. Mody has not seen it and has not reed it. I would request members to please confine their remarks to these things and to the Budget proposals.

SHRI PILOO MODY: Has the Minister read it? Have you read it?

MR. DEPUTY-SPEAKER: So, let us discuss these two issues in that perspective.

Shri Jagannathrao Joshi.

SHRI JAGANNATHRAO JOSHI (Shajaipur):

SHRI PILOO MODY: Have you read it? Otherwise, please sit down.

श्री जगन्नाम राम कोशी (शाजापुर): उपाइनक महादय, गुजरात के बजट पर बहुत चालु है। इसमें एक बान मेरी समझ में नहीं बाई, विश्ले ममय जब यहा पर चर्चा चली भी उस समब नैने माग की थी लांग यदि वहा के भ्रष्टाचारी जातन को समाप्त करने पर तुले हुए ये ग्रीर ग्रम्टाबारी शासक के रूप में विमनभाई पटेल को आपने निकाल दिया श्रीर राष्ट्रपति शामन बहा लाग किया तो विधान सभा भग क्यो नही की ? उस समय कहा गया वा कि हम इसके सामने ज़केंगे नही, गडागदीं के सामने झकेंगे नहीं। बास्तव भे लोकतन्त्र में सान्तिपूर्ण इस से जब मांग उठती है तो हम उसका भादर करने नही इसलिए जनता को मही राग्ना प्रयनाने के बजाये गसत रास्ता प्रयनाने के लिए इम ही खुद उत्साहित करते हैं। जो काम उसी ममय करना था वह किवा नहीं भीर जो किया वह कामुनन कितना सही है इसमे मुझे प्राशका है क्वोंकि को समापदन पर रखा गया है इसमे इस बात को स्वीकार किया है कि 9 फरवरी, 1974 को सविधान के प्रमुख्येर 356 के भन्तर्गत घोषणा जारी कर नवरात राज्य का प्रशासन अपने हाक में लिया गुका । इस भोवना के प्रमुक्तार राज्य विश्वान सभा की गक्तियों का प्रयोग संसद द्वारा धवदा उसके प्राधिकार के ग्रमीन किया जायेका । ती सामस्य स्थित जब रहती है तब राज्यपास को ऐसा अधिकार रहता है कि वह प्रयोग करे, विजास करे किन्तु जब हम धारा 356 के धन्तर्गत राष्ट्रपति ज्ञासन वहां लागू करते है तो वहां की विधान सभा भले सस्पेंडेड एनिमेशन या मूर्छिन हो फिर भी वह राष्ट्रपति ज्ञासन के धन्तर्गत होती है इमलिए उसको भंग करने का काम राज्यपान को कैसे दिया गया यह बात बिस्कुल ममझ मे नही झानी। राष्ट्रपनि शासन लागू होकर विधान मभा को मूर्छित रखने के बाद वास्तव मे एक प्रैस कानकेंग मे राज्यपाल महोवय घोषणा करने हैं कि विधान सभा को मैंने भग कर दिया है। यह बात मेरी समझ मे नही झाती क्योंकि निलम्बित भी है, एस्पेण्डेड एनीमेशन भी है

It is under Art 356 which empowers the President to act

या तो यह सीधे-मीधे राष्ट्रपति महादय के आदेणा-नमार धारा 356 के धन्तर्गत ही होती तो ज्यादा ठीक होता। लेकिन मरकार ने क्या किया मरी समझ मे ता नहीं माना। एक ता जनना की जा माग थी उसकी उपेक्षा की गई काफी दिन, धौर यह बात भी कही गई थी कि विधान सभा भग होने के बाद वहा मान्ति होगी इसकी क्या गारत्टी है ? किन्तु विद्यान सभा भग होने के बाद जा शांति बहा पर माई उससे पता चलना ह कि अनता ने जा माग की थी उसके पुरा हाने क बाद जनना धव मान है। किन्तु इसके लिये यह भी समझना होगा कि जनता मे ग्रसतीय क्यो पैदा हुआ ? यह केवल राजनीतिक बहुमत का मबाल नही है। राजनीतिक बहुमन प्राप्त करने के बाद भी हम प्रशासन ठीक दग से नहीं बला सकते इसका उदाहरण हमका गुजरान मे मिला। मैंने उसी ममय कहा कि बैसे एक रोग हाता है एक अगह सुरू हो जाए तो नरीर मे दूसरी अगह फैलता है, वही माज हो रहा है। धव मध्य प्रदेश में शुरू हो गया है यह रोग मेरी समझ से नहीं धाता कि प्रमासन ठीग दग से बजावे के बजाय व्यक्तियों को बदलने की 2LSS/74 -13

कोशिस हम क्यो करते हैं ? प्रजातन्त्र के प्रन्तर्गत नीनियों का महत्व होता है, व्यक्तियों का नहीं । व्यक्ति केवल नीतियों का कार्यान्वयन करने के लिये होता है। किन्तु यहा लगता है कि सारा मैन्युलेक्षन बलता है, और पर्सनल इक्वेशन से बलता है।

इमलिए भावश्यकता इस बात की है चिमन, भाई पटेल की सरकार के खालाफ जो भ्रष्टाचार के घाराप लगाये गये हैं. जिन घारोपी को विसाधा गया या "जनमत्ता" ग्रखबार मे उनकी जाच की जाये और भ्रष्टाचार के खिलाफ सक्त कदम उठाये जायेगे इसका विश्वाम जनता मे पैदा करना चारिये। भ्रष्टाचार किसी दल या व्यक्ति का नहीं हाता, बल्कि यह एक बीमारी है और उस को ता समाप्त करना ही चाहिये। मुझे तो नही लगता है वि 'प्रष्टाचार बालू रहे इसका कोई ममर्थक इम देश के प्रत्दर पैदा होगा । बाहे काला धन हा चाहे भ्रष्टाचार हो इसको जब तक समाप्त नहीं करेगे तब तक प्रजातना ठीक हग मे यहा नहीं चलेगा ! इसलिये मैं माग करता ह कि भ्रष्टाचार के जितने भारोप लगाये गये उनकी पूरी जाच की जाये सौर जो दोबी पाये जाये उन धारापो के धन्तर्गत उनको सक्त सजा देने का काम सरकार को करना चाहिये।

जनता झत्यांचारों से पीडिन है। कई लडके मारे गये है, कई परिवार उजड गये है, झाखिर उनको राहन पहुचान का काम भी केन्द्रीय झामन को करना चाहिये। जैमा माननीय पीक् मोदी ने कहा कि किसी को 11 द० का किसी को 20 क० का चैक दे दिया, इससे काम नहीं चलेगा। जा परिवार उजड गये है, घर का काम करन बाला मर गया है या पुलिस की गोली स मरा है, उन परिवारा का पूरी राहन देन का दूसरा काम मरकार का है।

तीसरे यह कि जिननी जल्दी हो सके उतनी जल्दी फिर से लोकप्रिय झौर स्थिर सरकार की दृष्टि से गुजरात मे चुनाव कराये जाये। गुजरात के उदाहरण स एक बात तो हमे समझ लेनी

िथी जगसाय राव जोशी]

होगी कि चनाव भी प्रजातन्त्री तरीके से होने चाहिये। माजकल चनाव मे पैसे का बोलबाला है। भ्राप ने उपाध्यक्ष जी भ्रभी बनाया, भौर मैं भी सून रहा हू 1967 से कि विदेशों से पैसा भाना है किसी को यहा से भाना है तो किसी को वहां से झाता है। हमने माग की थी जाच समिति बैठाने के लिये। जाच समिति बैठ गई उनकी रिपोर्ट भी द्या गई किन्तु द्याज तक हमे पता नहीं कि जाच में रोशनी किस पर डाली गई है। मै गृह मर्ज्ञा जी की भावना समझ सकना ह, किन्तु उनको ऐमा लगना है कि उन का धप-मान हा रहा है यदि काई यह कहे कि उन की पार्टी पैसा लेती है या वह पैमा लेते है। तो जब हमारा नाम लेकर कहा जाता है कि जनसच को बाहर से पैमा मिलता है, ता बया हमका नही धपमानित हाना पडता । क्या हमका क्रोध नहीं भाता विस्याहम यह माग नहीं कर मकते कि यह बात सिद्ध कीजिये कि कौन सा दल है, किस को कहा से मिलता है। कोई भी दल हो मुझे यह भ्रच्छा नहीं लगता कि यह वहा जाये कि यहा ने मिलता है या वहा से मिलत. है। माखिर ऐसे प्रजानन्त्र ठीक नहीं चलेगा। चनाव हम हार जाये इमका मकाल नहीं है, बढिया मर गई इसका मवाल नहीं है, ग्रफसास इस बात का है कि मन्य ने दरवाजा देखा लिया। एक बार पता चलना है कि दल ने पैमा इकट्ठा किया तो दल को हटा कर खुद के लिये श्रा ही जाता है और इस नग्ह से भ्रष्टाचार प्रारम्भ हो जाता है। दने वाले भारत में बहुत है, दानी बहुत है, कर्ण रहे हैं, भामामाह रहे है, कई रूप में हम मदद कर मकते हैं, महयोग भी दे मक्त है। किन्तु बहां तक लोकतन्त्र का मवाल माना है तो लोकनन्त्र को बिगाडने की दिप्ट से कोई बाराबी पैदा हो भौर दूसरे के बलब्ते पर हम भुनाब लड कर लोकतन्त्र की समाप्त करे यह **अच्छा नही है। जब** हम लोगो ने कम्पनीज पर रोक नगायी थी तो उद्देश्य यही था कि बड़े-बडे पंजीपनि सोकतस्त्र पर हाबी हो कर अपना उल्ल सीधा न करें। एक मामान्य भादमी भी

भपनी विचारधारा को प्रकट करके जनता का समर्थन प्राप्त करके प्रशासन चला सके, इतना जुले रूप से देश में बातावरण पैदा हो, यह महत्व की बात है।

भारत के प्रत्यर प्रजातन्त्र की बहुत पुरानी नीव है: इसलिये हमें शर्म प्रानी चाहिये कि प्रजानन्त्र को इस ढग से यदि हम बिगाइ दे तो प्रागे प्राने वाली पीढी हमको कोमेगी। इसलिये 168 में से 140 बिधान सभा के मदस्य हाने के बाद यदि टीक ढग से मुद्ध चाण्डिम सम्पन्न प्रणामन नहीं दे मके तो किसी पर लाएन लगाने की बात नहीं है। हम खुद प्रपना मह प्राइने में देखें ग्रीर प्रपने को टीक करे।

धव गुजरात के घन्दर वो बुछ १ घा, हमारे नये-नये मित्र बलाते है कि हम कास्टलैंस, क्लास-लैट मोसाइटी हैं

"Ultimately, the classless society will come to useless society. God alone knows."

ग्रांखर हम समझते क्या नहीं हैं।

We have to remove the sting of the class and of the caste.

बाकी बुछ है ही नहीं।

प्रास्तिर घर जा कर किसी न किसी का पहचानने के लिये तो मारी चीजों की जरूरत होती है। हम न किस्सवे निकाल दिया राजपथ किया, अब राजा है ही नहीं ता जनपथ किया। अब राजच्य पर राजा के लोग चले छीर जनपथ पर जनना के लोग चले ऐसा थाडे ही है। किसी न किसी का पहचानने के लिये तो कोई जाति हो, क्लाम हो, पथ हा, यह तो रहेगा ही। किन्तु वह व्यक्ति के पूर्ण विकास में किसी रूप में बाधक नहीं बनना चाहिये। व्यक्ति के सम्पूर्ण विकास में न जाति, त पथ, न नाम, न वर्ग बाधक बने, इस का हमें देखना होगा। वरना एक निकाल डालेगे उस के बदले दूसरा रखेंगे यह केवल मानमिक विकृति जो है इस को निकालना बहुन आवश्यक होता है। वैसे धाज भी नवनिर्माण समिति के इप में तहण विकास में तहण

बगं सामने झा रहा है उसका स्वागन हमें करना बाहिये। राजनीति में बह दिलबस्पी से रहा है। किन्सु जिस ध्य से राजनीति इस देश में बाल है उस से वह मतप्त है, परेशान है। वह झपना झाकोश प्रकट करना है।

जिम ढग से मिक्सा चाल है वह भी दांची है। धाप ने देखा गुजरान में इसकी कका तक बिना परीक्षा के सब को पास किया जायेगा। कुछ लोग कहते हैं डिग्नी के बजाय हमे नौकरी दीजिये। इसलिये हम को शिक्षा में भी ग्रामल परिवर्तन करना पहेगा। एक, दो दिन मे परीक्षा लंकर ग्रगर वि-द्यार्थीका पास या फेल किया जायेगाता ग्रामे चल कर विद्यार्थी तस को एसन्ट नहीं करेगा। शक में ने कर ग्राखिर तक उस का निरीक्षण, परीक्षण विया जाना चाहिये। सेमिस्टर मिस्टम का तीन महीन का, 15 दिन का या एक महीन का कीजिये किन्तु एक ही माल की तीन दिन म परीक्षा लेकर पाम फेल करे, यह नहीं चलेगा। शिक्षा प्राप्त करने के बाद ममाज का जिम्मेदारी लेन की स्थिति में बह आया या नहीं, यह हमें दखना होगा। इन दोनों का बाइ है। शिक्षा का मनलब है कि ब्यक्ति ससम्कन, सविज्ञ धौर सक्षम बन । इसलिये गुजरात न जो रास्ता दिखाया उस में हम सबय सीख लें, भीर किसी पर लाछन लगाय यह घच्छा नही लगना।

माननीय गृह मती ने कर दिया कि गजरान म भीर बिहार में जा हुमा उस के पीछे भारक एमक एसक का, जनसय का हाथ है। केवल यह कहन में काम नहीं चलता। जनसय हा या भारक एसक एमक हा खुने रूप में काम करन है, वाई चोरी छिपे नहीं करते। भारक एसक एमक व बारे में मेरी समझ में नहीं भाता कि जा मस्या 1925 से देश में काम कर रही है क्या उस के बारे में हमारे पास कुछ रेकाई है ही नहीं ' समझ में नहीं भाता है। बिना किसी भाषार भारोप लगा दिया जाता है। बिना किसी भाषार के भारक एसक एसक को जिस्मेदार टहरा दिया गया है। 48 साम से वह काम कर रहा है। इस तरह से उसका नाम लेने का क्या मतलब था? 17 hrs.

Are we a mature democracy or not? Whether the people have a right to organise themselves peacefully

इसका मनलब क्या है ? हमारे बीच से मतभेत जरर हो मकते हैं। लोकतव का आधार भी यही है। अनापश्चनाप किसी पर आराप लगान की काणिण की आए ता मानसिक सन्तुलन कब बिगड जाएगा पता नहीं। एक बार्निंग है जिस पर हमें ध्यान देना होगा। क्या जनना का विश्वाम लोक मभा तथा विधान सभाषा में हट कर चुनाको के तरीका से इट कर इस बान पर नहीं हो जायेगा कि हर सवाल को सहका पर हल किया जाए? क्या इस तरह के झनापशनाप झारोप सून कर इस बात का बढ़ावा किसी का मिल गया---क्या उचित होगा? सवाल महका पर हल हा क्या यह भावश्यक है[?] फिर हम यहा निम लिए है। हमत देश में जनतन्त्र की नीव डाली है। हमकी चाहिये कि मनभेदा की पूर्ण रूप से यहा छट हा। धन्ततोगत्वा जनहिन, देश हिन समाज हिन इसका हम प्राक्षा से प्रोक्षल नहीं कर सकत हैं। इसके लिए बावश्यक है कि जो मर्यादाए हैं उनको मब स्वीकार करें। जनसघ और धारवणमवणमव इस मामने मे पीछे नहीं है वे मग्रगामी है। हम निदांश है, धाममान से उतर हैं, यह हम नही कहत हैं। हमें भी पना चलना चाहिये कि हमारा दोव कहा है? नाम ले कर हमे बनाए ना हम उसका खद देखेंगे और दूर करेंगे। स्वय गृह मन्नी न हमारा ता बार-बार नाभ लिया लेकिन जो श्रख-बारो मे बाया सब ना मालम है सी०पी०बाई० का नाम तक नहीं लिया। यह जो राजनीति वह चला रहे है यह ठीक नहीं है। इस ६कोसने की राजनीति को चलाने की वह काशिश करेगे ता जनतल देश मे पनपेगा नही। विश्व वातावरण मे खुले रूप मे जनना की राय देश मे प्रकट हो ऐसे बैसट बाक्सिस के जरिये जहा पर जिन का बहुमत प्राप्त हो और वे भामन में भाग भीर जनता की मागे पूरी करने की कोशिश करेता कल्याण हा सकता ₹1

*SHRI E. R. KRISHNAN (Salem):
Mr. Deputy Speaker, Sir, on behalf of my
party the Dravida Munnetra Kazhagam, I
rise to say a few words on the General
Discussion on the Budget for the State
of Gujarat for the year 1974-75 and on
the Gujarat State Legislature (Delegation
of Powers) Bill.

The Gujarat State Legislature (Delegation of Powers) Bill confers on the President the power of the Legislature of the State of Gujarat to make laws. Here, I would like to point out that the dissolution of the State Assembly was announced by the State Governor. It was reported in the Press that the President was not even consulted in this matter. Now this Bill seeks to confer him the powers of the State Legislature. Sir, the events of Guiarat are a warning to democracy in our country and also to the Central Government. It is unprecedented in the stitutional history of any country in the world that the Assembly having a majority party was dissolved by the same majority party at the Centre. It is similarly unprecedented that the Chief Minister of the ruling majority party of the State was made to resign by the same ruling majority party at the Centre.

I am sure that no political party in the country will dispute the need for protecting democracy in the country. But, in Guiarat the democracy has not been protected in the manner it should have been done. Hundreds of young men victims were of police firing. Thousands people of were injured m lathi-charge and in tear-gas bursting. After 30 to 35 days of ordeal and after thousands of people underwent miseries, the State Ministry was dismissed and the Assembly dissolved. We been seeing the mutual mud-slinging among the political parties—the ruling party blaming the Opposition parties for having instigated the student community and for fanning the flames of violence and

Oppositing parties accusing the ruling party of mismanagement and corrupt administration. But the real reason behind this mass uprising is the gnawing hunger of people, worsening unemployment situation, scarcity of essential commodities coupled with price spiralling. I happened to be in Ahmedabad during one of these days and I found that one kilo of rice was being sold at Rs. 8.50 in the black market. charge the Central Government and the ruling party for being in complicity with the hoarders, black-marketeers, profiteers in the State who were primarily responsible tor this kind of unfortunate situation in the State. If the Government at the Centre and at the State had taken prompt steps to solve the problems of the people, such a situation could have been definitely averted. It is heart-rending that people of the State, which gave the concept of Truth and Non-violence pounded by Mahatma Gandhi, the valiant son of Gujarat, to the entire world, should have died and wounded in hundreds and thousands like crows and sparrows in police firing and shooting. Is this the way to foster democracy in the country? This is the result of saying one thing and doing another thing by the ruling party. ruling party professes socialism but gives succour to capitalism. How do you expect the people, the common people of the country, to show endless patience? Sir, in the Supplementary Demand No. 34, the provision for community development is Rs. 1000: under Demand No. 57, the provision for agriculture is Rs. 1000.

MR. DEPUTY-SPEAKER: What Supplementary Demands?

SHRI E. R. KRISHNAN: Gujarat State Supplementary Demands.

MR. DEPUTY-SPEAKER: Gujarat Budget is under discussion.

SHRI E. R. KRISHNAN: I am referring to the Supplementary Demands relating

^{*}The original speech was delivered in Tamil

to this year when the disturbances have taken place. I want to make a point that the Centre perhaps want to establish a Police Rai in Gujarat by asking for Rs. 2.12 Crores in the Supplementary Demand for Police. The people of the State would have lived in amity and peace if the Government had formulated and implemented schemes which would enable the people to get their minimum needs at reasonable prices. It is reported in the Press that the Centre rushed 15000 tonnes of foodgrains to Guiarat after the fall of Chimanbhai Patel Ministry, though the demand made by Shrı Chimanbhai Patel when he was the Chief Minister. If the foodgrains had been sent to the State at the proper time, would the situation have worsened? The ruling party may find some satisfaction by blaming the Opposition Parties for this state of affairs. But I would say that the ruling party by this has shown only an escapist mentality. Now this situation has spread to Bihar and Orissa and it might spread to other States. I would appeal to the Central Government that adequate Steps must be taken to redress the genuine grievances of the people of the country before the entire country is enveloped in chaos and conflict.

My party, the Dravida Munnetra Kazhagam, has immense faith in the forms of democracy and in the elected Government. The D.M.K. is committed unequivocally to foster democracy for posterity in country. The D.M.K. is equally committed to the removal of genuine grievances the people. In Gujarat, the people were infuriated because even in a year bumper crop of groundnuts the price of groundnut oil did not come down; in fact the price was soaring. This was because of the mismanagement of the ruling Congress Party there. It does not behave of the ruling Congress Party to blame the Opposition Parties, though the squarely rests on the shoulders the ruling party for all the mismanagement.

In the end, I would say that unless the ruling party formulates constructives and

meaningful schemes to redress the genuine gilevances of the people, democracy in our country will continue to remain only on quicksand; democracy will not bloom in all its splendours till then.

17.10 hrs.

STATEMENT RE PRICE OF NAPHTHA

MR. DEPUTY-SPEAKER: The Minister of State for Petroleum and Chemicals has sent a request for permission to make a statement on government decision with regard to the price of Naphtha. Normally these things are permitted at the end of one item and before taking up another. But he made the submission that the other Minister may have made a statement in the other House. So in order to achieve a certain measure of simultaneity, as a very special case, I shall depart from the procedure and allow him to make the statement before I call upon the next speaker.

THE MINISTER OF STATE IN THE MINISTRY OF PF TROLEUM AND C HEMICALS (SHR) SHAHNAWAZ KHAN) With effect from 2nd March 1974, the price of Naphtha used for industries other than fertilisers manufacture was raised from Rs 446/- tonnes to Rs 2,320/- tonne This was necessitated for covering, in part, the burden arising out of the increase in the crude oil prices. In view of the far-reaching and very wide implications of the increase in Naphthu prices to the chemical industry, employment, production and exports, Government have reconsidered the matter carefully and have decided that the price of Naphtha or use in industries other than fertilisers manufacture may be fixed Rs. 1000/- tonne with effect from 26th March 1974.

PROF MADHU DAND VATE (Rajapur) · One clarification

MR. DEPUTY-SPEAKER: No, Clarification means a question. I have already